

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram: Dr. Pramod Deo, Chairman
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Date of hearing: **28.2.2012**

Petition No.5/MP/2012

Subject: Reimbursement of pay revision of NHPC employees, CISF and KV staff for 1.1.2006 to 31.3.2009 in respect of Teesta-V power station.

Petition No.6/MP/2012

Subject: Reimbursement of pay revision of NHPC employees, CISF and KV staff for 1.1.2006 to 31.3.2009 in respect of Uri power station.

Petition No.7/MP/2012

Subject: Reimbursement of pay revision of NHPC employees, CISF and KV staff for 1.1.2006 to 31.3.2009 in respect of Tanakpur power station.

Petition No.8/MP/2012

Subject: Reimbursement of pay revision of NHPC employees, CISF and KV staff for 1.1.2006 to 31.3.2009 in respect of Rangit power station.

Petition No.9/MP/2012

Subject: Reimbursement of pay revision of NHPC employees, CISF and KV staff for 1.1.2006 to 31.3.2009 in respect of Dhauliganga power station.

Petition No.10/MP/2012

Subject: Reimbursement of pay revision of NHPC employees, CISF and KV staff for 1.1.2006 to 31.3.2009 in respect of Lotak power station.

Petition No.11/MP/2012

Subject: Reimbursement of pay revision of NHPC employees, CISF and KV staff for 1.1.2006 to 31.3.2009 in respect of Salal power station.

Petition No.12/MP/2012

Subject: Reimbursement of pay revision of NHPC employees, CISF and KV staff for 1.1.2006 to 31.3.2009 in respect of Dulhasti power station.

Petition No.16/MP/2012

Subject: Reimbursement of pay revision of NHPC employees, CISF and KV staff for 1.1.2006 to 31.3.2009 in respect of Bairasiul power station.

Petition No.17/MP/2012

Subject: Reimbursement of pay revision of NHPC employees, CISF and KV staff for 1.1.2006 to 31.3.2009 in respect of Chemera-I power station.

Petition No.18/MP/2012

Subject: Reimbursement of pay revision of NHPC employees, CISF and KV staff for 1.1.2006 to 31.3.2009 in respect of Chemera-II power station.

Petitioner: NHPC Ltd.

Respondents: West Bengal State Electricity Distribution Company Limited and others

Parties present: Shri Vivek Singh, Advocate, NHPC
Shri M.S. Babu, NHPC
Shri Amrik Singh, NHPC
Shri Vivek Singh, NHPC
Shri Jitendra Kumar Jha, NHPC
Shri R.B.Sharma, Advocate, BRPL
Shri Sanjay Srivastav, BRPL
Shri Naveen Chandra, BRPL
Shri Padamjit Singh, PSPCL
Shri T.P.S.Bawa, PSPCL

Record of Proceedings

Through these petitions, the petitioner, NHPC Limited has prayed for recovery of increase in employee cost, due to and pay revision of CISF, IRBN and KV/DAV staff, as additional expenses under O&M expenses from the respondents as one-time payment in proportion to their capacity charges in the respective years during the tariff period 2004-09, under regulations 12 and 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004).

2. During the hearing, the learned counsel for the petitioner submitted that the issues involved are identical to the issues involved in the petitions filed by NTPC, NLC and PGCIL on this count, which are pending for consideration of the Commission and the prayed that the instant petitions be disposed of accordingly.

3. The learned counsel for the respondent, BRPL submitted that the issues raised by it are similar to those raised against the petitions filed by NTPC and PGCIL on this count and the same may be considered in the instant case.

4. The representative of the respondent PSPCL made similar submissions. He however pointed out that the prayer of the petitioner be rejected since the petitioner has been making huge profits and any extra expenses on account of pay revision may be borne from the profits earned by it and not be loaded on the beneficiaries.

5. In response, the representative of the petitioner clarified that the O&M expenses allowed by the Commission was much less than the actual expenditure and the under recovery was about ₹8579 lakh which is 69.32% of the total expenditure of ₹12376 lakh. He submitted that the contentions of the respondents may be rejected and the prayer of the petitioner be allowed.

6. The Commission after hearing the parties reserved its order in the petitions.

By order of the Commission

**Sd/-
(B.Sreekumar)
Deputy Chief (Legal)**